

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518
IB-245/ND/2022
IA (Liq)-1/2024

IN THE MATTER OF:

Educomp Infrastructure & School Management Ltd.

.....Applicant

Vs.

Millennium Education Foundation

.....Respondent

SECTION

U/s 9 IBC Liq

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Susp Manag : Adv Ekta Rai
For the RP : Adv Suchit Singh Rawat and Ryan Sinha

ORDER

Ld. Counsel for the Applicant/RP is present. Ld. Sr. Counsel for the CoC is present and sought time to file their response. Ld. Counsel for the Suspended Management is also present and sought time to file their response. Time prayed for is granted. List this matter on **13.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**